

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 32296 OF 2013
WITH PRAYER FOR INTERIM RELIEF

GYANENDRA PRATAP SINGH

...PETITIONER

VERSUS

YOGENDRA PRATAP SINGH & ORS.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 25.10.2013, when the Hon'ble Court was pleased to pass the following order:-

“Learned counsel for the petitioner refers to Munnalal Vs. Kashibai AIR 1947 PC 15 in support of the submission that a presumption regarding actual execution and attestation of a will more than 30 years old and produced from proper custody can be drawn under Section 90 of the Evidence Act. Issue notice.

Status quo as regards possession and title of the property shall be maintained in the meantime.”

Accordingly, show cause notice was issued to all the three Respondents through registered Post A.D. Mr. Mohan Pandey, Advocate has filed Vakalatnama and memo of appearance alongwith Counter affidavit on behalf of all the Respondents. (copy enclosed)

Service of show cause notice is complete.

The matter above mentioned was listed before the Court of Ld. Registrar on 03.02.2014, when the following order was passed:-

“The learned Advocate, Mr. Charan Jit Jawa has undertaken to file counter affidavit on behalf of respondent Nos.1 to 3 during the course of the day. Copy be served on the other side.

On compliance, Registry to process the matter for listing before the Hon'ble Court, as per rules.”

It is submitted that counsel for the petitioner has on 14.08.2014 filed a letter requesting therein for adjournment. (copy of letter enclosed)

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 14th day of August, 2014.

ASSISTANT REGISTRAR

Copy to:

Mr. S.R. Setia, Advocate

Mr. Mohan Pandey, Advocate

ASSISTANT REGISTRAR

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